COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 164 of 2017 IN DFR NO. 418 of 2017

Dated: 13th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Sri Murrali M. Baaladev ...Appellant(s)

Vs.

The Karnataka Renewable Energy Development Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee

Counsel for the Respondent(s) : Mr. G.S.Kannur

Mr. S. Nitin

Ms. Sonali Karwasra

Ms. Arunima Singh for R-1 & 2

<u>ORDER</u>

IA No. 164 of 2017

(Application for condonation of delay in filing)

There is 122 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Mr. Nithin appears on behalf of Respondent Nos.1 & 2. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>02.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks